File No.: RCD-02001/133/2024-Regulatory-FSSAI [E-12084]

भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)

(नियामक अनुपालन प्रभाग) एफडीए भवन, कोटला रोड, नई दिल्ली-

110002

Dated: 28th May, 2025

ADVISORY

Subject: Discontinuation of the Term "100%" on Food Product Labels and Related Promotional Materials- reg.

FSSAI has observed a growing trend in the use of the term "100%" on food product labels and across various promotional platforms. This terminology is ambiguous, misleading within the current regulatory framework, and is prone to misinterpretation.

- As per the Food Safety and Standards (Advertising and Claims) Regulations, 2018, the term "100%" is not defined or referenced in any manner under the FSS Act, 2006, or the Rules and Regulations made thereunder.
- 3. Further, the Sub-regulation 10(7) of the aforementioned regulations strictly prohibits any advertisement or claim that undermines other manufacturers or influences consumer perception in a misleading manner and as per Sub-regulation 4(1) it shall be ensured that the Claims must be truthful, unambiguous, meaningful, not misleading and help consumers to comprehend the information provided.
- 4. The usage of the term "100%"—in isolation or conjunction with other descriptors—is likely to convey a false sense of absolute purity or superiority, potentially leading consumers to believe that competing products in the market do not comply with prescribed standards.
- 5. Therefore, all the FBOs are advised to discontinue the usage of the term "100%" on food product labels, packaging, and promotional content.

This issues with the approval of the Competent Authority.

(Rakesh Kumar)

Director- Regulatory Compliance

To

All Food Business Operators- For compliance of above Advisory.

Copy to

- 1. Advisor (Standards), FSSAI-HQ
- 2. Director (Standards), FSSAI-HQ
- 3. Director (Legal), FSSAI-HQ
- 4. CITO- for uploading on Website